

Central Administrative Tribunal  
Principal Bench, New Delhi

**OA No. 3811/2017**

New Delhi this the 1<sup>st</sup> day of November, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman**  
**Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. Prahlad Kumar,  
Aged about 56 years,  
S/o Sh. Birbal Singh  
Presently working as Addl. Director  
Ghazipur Slaughter House, Veterinary Service Deptt.,  
East Delhi Municipal Corporation,  
R/o B-505, DDA, MIG Flats, Chitrakut,  
East of Lone Road, Shahdara,  
Delhi-110093

- Applicant

(By Advocate: Mr. MS Saini )

Versus

1. The Commissioner,  
North Delhi Municipal Corporation  
4<sup>th</sup> Floor, Civic Centre, Minto Road,  
New Delhi-110002
2. Director/P.  
North Delhi Municipal Corporation  
13<sup>th</sup> Floor, Civic Centre, Minto Road,  
New Delhi-110002
3. The Commissioner,  
East Delhi Municipal Corporation,  
419, Udyog Sadan, Patparganj Institutional Area,  
Delhi-110092
4. The Commissioner,  
South Delhi Municipal Corporation,  
9<sup>th</sup> Floor, Civic Centre, Minto Road,  
New Delhi-110002
5. The Director of Local Bodies,  
Govt. of NCT of Delhi,  
9<sup>th</sup> Level, 'C' Wing,  
Delhi Secretariat, New Delhi
6. Dr. Om Parkash,  
Additional Director (VS)/LAC  
South Delhi Municipal Corporation,  
17<sup>th</sup> Floor, Civic Centre,  
Veterinary Services Deptt.

Minto Road, New Delhi-110002

7. Dr. Jagvir Singh,  
 Dy. Director/VS  
 Veterinary Services Deptt.,  
 North Delhi Municipal Corporation,  
 Civil Lines Zonal Office,  
 Raipur Road, Delhi-110054

- Respondents

**O R D E R (Oral)**

**Justice Permod Kohli:**

The prayer made in the present OA is to restrain North Delhi Municipal Corporation (NDMC) from undertaking the process of assigning the look after charge of the post of Director/VS falling vacant in the East Delhi Municipal Corporation (EDMC). Further prayer is for a direction to the Commissioner, EDMC, to take appropriate step for assigning of the look after charge of the said post.

2. At the time of hearing, Mr. Saini has produced copy of office order dated 31.10.2017 whereby look after charge for the post of Director (VS) has been given to the applicant in EDMC as a stop gap arrangement with a caveat that he would also discharge his own work till the time a regular incumbent or assignment of another officer appointed from CED, NDMC or till further orders whichever is earlier.

3. Insofar as the principal relief claimed in the OA is concerned, same has been granted to the applicant. As regards the question of competence of the North Delhi Municipal Corporation is concerned, no order has been passed by it till date. Even the stipulation contained in order dated 31.10.2017 has not been implemented in any manner.

4. In this view of the matter, no further direction is required at this stage. It is, however, made clear that in the event any adverse order is passed, the applicant shall be at liberty to seek remedial measure.

5. With the above observations, the OA is disposed of.

**(K.N. Shrivastava)**  
Member (A)

**(Justice Permod Kohli)**  
Chairman

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